



ITEM NO.2

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 736/2022

PREM NATH YADAV

Appellant(s)

VERSU

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 48504/2023 - EXEMPTION FROM FILING O.T., IA No. 48437/2023
- EXEMPTION FROM FILING O.T., IA No. 48501/2023 - GRANT OF BAIL
IA No. 48435/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 28-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s)

Mr. Salman Khurshid, Sr. Adv.
Ms. Farheen Fatima, Adv.
Ms. Lubna Naaz, AOR

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Ms. Harshita Raghuvanshi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 48501/2023 - GRANT OF BAIL

1. Heard Mr. Salman Khurshid, learned senior counsel appearing for the applicant/appellant and Mr. Ardhendumauli Kumar Prasad, Additional Advocate General appearing for the

respondent-State.

2. Learned Additional Advocate General has vehemently opposed the application for grant of bail on the ground that the appeal arises from the concurrent findings of fact wherein the appellant has been found guilty for heinous crime.

3. However, taking into consideration the fact that the applicant/appellant has been incarcerated for a period of more than 10 years, we are inclined to allow the application for grant of bail.

4. The applicant/appellant is directed to be released on bail in connection with Gangster Case No. 379 of 2012, on such terms and conditions as may be deemed fit and appropriate by the learned Trial Judge.

5. The application for grant of bail is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)